

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.437**

**IA/1323/ND/2023, IA/5873/ND/2022,  
IA/5152/ND/2022, IA/4762/ND/2022,  
IA/3234/ND/2022, IA/382/ND/2022,  
IA/5489/ND/2021, IA/4202/ND/2021,  
IA/3236/ND/2021 IN IB/3507/ND/2019**

**IN THE MATTER OF:**

Jones Lang Lasalle Building Operations P. Ltd	...	Applicant
Versus		
Sare Facility Gurgaon Services P. Ltd	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 21.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Vishal Agarwal in IA 5489 & IA4762
For the Respondent	: Adv. Tejas Chhabra, Adv. Priya Chauhan, for R-1 & 4
For the Liquidator	: Adv. Vinod Chaurasia, Adv. Bikram Singh Gusain
For the DHBVN	: Adv. Shekhar Raj Sharma DY AG Haryana with Adv. Akshaya Jeba Kumar

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)  
ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **01.05.2024**.

**Sd/-  
(Court Officer)**